

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.596/2018**

**Date of Decision: 26.09.2018.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Manoj Jain  
 Aged 41 years, Working as Superintendent  
 of Customs (P), Presently posted at  
 Mumbai Customs Zone-1, NCH, Mumbai.  
 R/at Flat – 285, Block-29, Type-3 Quarters,  
 CGS Colony, Ekta Vihar, CBD Belapur,  
 Navi Mumbai 400 614. ... ***Applicant***  
***(In Person)***

**VERSUS**

1. Union of India,  
 Through Revenue Secretary,  
 M/o Finance, Dept. of Revenue,  
 Central Board of Indirect Taxes and  
 Customs, (CBIC), North Block,  
 New Delhi 110 001.
2. The Principal Commissioner of Customs  
 (General),  
 New Customs House, Ballard Estate,  
 Mumbai 400 001.
3. The Commissioner of Customs (Airport  
 & General),  
 New Custom House, Near IGI Airport,  
 New Delhi 110 037. ... ***Respondents***

**ORDER** (Oral)  
*Per : Shri R.N. Singh, Member (J)*

The Applicant who appears in person submits that he has applied for deputation on the post of Air Customs Superintendent at Indira Gandhi International Airport, New

Delhi in pursuance to the Circular No.15/2018 dated 26.04.2018 (Annexure A-2).

The Applicant further contends that his name was considered and recommended by the duly constituted Selection Committee, which met on 18.07.2018. In this regard, he refers to the letter dated 20.07.2018 (Annexure A-5). The grievance of the applicant is that in spite of his name having been recommended by the Committee and there being vacancy for the post of Air Customs Superintendent at the Indira Gandhi International Airport, New Delhi, he has not been taken on that deputation.

**2.** The Applicant submits that though he is not having enforceable right to be posted on deputation at any particular post or in any particular department, however he is having legitimate expectation to know the reason therefor. In this regard, the applicant submits that he will make necessary representation to the competent authority within ten days. In case the applicant makes such a representation to the competent authority within ten days of receipt of certified copy of this order, the

competent authority will consider and pass an appropriate reasoned and speaking order on it within four weeks of receipt of such representation.

**3.** Till the speaking order is passed by the competent authority, any appointments made on deputation at the Indira Gandhi International Airport, New Delhi will be subject to outcome of that decision.

**4.** In the aforesaid terms, OA is disposed of. No order as to costs.

**(R.N. Singh)**  
**Member (J)**

*dm.*

**(Dr. Bhagwan Sahai)**  
**Member (A)**